

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.10 OF 2004

New Delhi, this the 6th day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. NAIK, ADMINISTRATIVE MEMBER

Smt. Rajni W/o Shri K. Lal,
Technical Assistant
R/o 13A/3, 2nd Floor,
W.E.A. Karol Bagh,
New Delhi.

....Applicant

(By Advocate : Shri S.N. Anand)

Versus

1. Government of NCT of Delhi
- Through Secretary-cum-Director,
Directorate of Employment,
2, Battery Lane,
Delhi-110054.
2. The Employment Officer (Admn.)
Directorate of Employment,
2, Battery Lane,
Delhi-110054.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The learned counsel for applicant states that she will prefer an appeal against the impugned order in accordance with law. Thereafter, if need arises, she may be permitted to challenge these orders. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

S.K. NAIK
(S.K. NAIK)
MEMBER (A)

V.S. AGGARWAL
(V.S. AGGARWAL)
CHAIRMAN

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